

Help from Independent Consultancy Organisations to Save Industries Going Sick

2966. SHRI MAHENDRA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether the financial institutions are taking help from the independent consultancy organisations to save an industry from being declared sick;

(b) if so, the criteria for hiring the services of such organisations;

(c) whether the financial institutions are taking timely action before an industry is declared sick and closed; and

(d) whether the number of sick units are increasing ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). The financial institutions take the help of Consultancy Organisations, wherever considered necessary, for carrying out and or vetting of techno-economic viability/diagnostic studies of assisted sick units. The Consultants are usually drawn from a panel maintained by the institutions.

(c) In accordance with the policy of the Government, the financial institutions are expected to identify sickness in an industrial unit at the incipient stage itself, carry out viability studies and nurse such units as are considered potentially viable. For this purpose institutions have a system of continuous monitoring of the accounts of industrial units at various levels and stages.

(d) The number of sick units in the assistance portfolio of the all India financial institutions *viz.* Industrial Development Bank of India, Industrial Finance Corporation of India, Industrial Credit and Investment Corporation of India, Industrial Reconstruction Bank of India, Life Insurance Corporation of India, General Insurance Corporation of India and Unit Trust of India has increased from 275 units as at the end of December, 1982 to 314 units as at the end of December, 1983.

Pending adjudication cases against Indian Tobacco Company

2967. SHRI M. RAGHUMA REDDY :

Will the Minister of FINANCE be pleased to state :

(a) whether any progress has been made by the Director General, Customs and Central Excise, in the matter of pending adjudication cases against Indian Tobacco Company;

(b) the reasons why these cases cannot be adjudicated by the concerned Collectors of Central Excise, who issued the original Show Cause Notice to the respective Indian Tobacco Company factory within their jurisdiction; and

(c) the special reasons which led to the decision of Government in entrusting the matter to the Director General for Centralised adjudication ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The case records are being scrutinised by the Director General Inspection and Audit, Customs and Central Excise.

(b) and (c). Generally the cases are adjudicated by the Collectors concerned. However, in cases where the manufacturer is having a factory manufacturing the same goods in different jurisdiction, the adjudication of cases may be entrusted with one authority with a view to have uniformity in approach. M/s. Indian Tobacco Company are having cigarette manufacturing units at five places in the country. The cases pertaining to determination of assessable value have been given to Director General of Inspection for adjudication with a view to have a uniform approach as these involve identical issue.

Manufacture and Imports of Synthetic and Regenerated Fibres

2968. SHRI V. SOBHANADREESWARA RAO : Will the Minister of COMMERCE AND SUPPLY be pleased to state :

(a) the quantity and value of synthetic and regenerated fibres manufactured in India and imported from abroad in 1982-83 and 1983-84;

(b) whether a study has been made to find out the effect of man-made fabrics on textile industry and Handloom sector; and